

**CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL***

(Amendment of Section 2, Etc.)

SHRI BALDEV SINGH JASROTHIA (Jammu): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted.

SHRI BALDEV SINGH JASROTHIA: Sir, I introduce the Bill.

15 11 hrs.

**ABOLITION OF DEATH PENALTY
BILL***

डा० रामजी सिंह (भागलपुर) : मैं प्रस्ताव करता हूँ कि मृत्यु दंड का उद्घाटन करने के लिए उपबन्ध करने वाले विधेयक को पुर स्थापित करने का मुझे अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of death penalty."

The motion was adopted.

डा० रामजी सिंह : मैं विधेयक को पुर स्थापित करता हूँ।

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

(Amendment of section 8A).

श्री बिनायक प्रसाद यादव (सहरसा) : मैं प्रस्ताव करता हूँ कि संसद् सदस्यों का

वेतन, बने धीर वेतन अधिनियम 1954 का धीर संशोधन करने वाले विधेयक को पुर स्थापित करने की मुझे अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The questions is:

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

The motion was adopted.

श्री बिनायक प्रसाद यादव : मैं विधेयक को पुर स्थापित करता हूँ।

15.12 hrs

PHARMACY (AMENDMENT) BILL*
(Amendment of section 2 etc.)

DR. VASANT KUMAR PANDIT (Rajgarh): Sir, I beg to move for leave to introduce a Bill further to amend the Pharmacy Act, 1948.

MR. DEPUTY-SPEAKER. The question is:

"That leave be granted to introduce a Bill further to amend the Pharmacy Act, 1948."

The motion was adopted.

DR. VASANT KUMAR PANDIT: Sir, I introduce the Bill.

GOLD (CONTROL) REPEAL BILL*

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I beg to move for leave to introduce a Bill to repeal the Gold (Control) Act, 1968.

MR. DEPUTY-SPEAKER. The question is:

"That leave be granted to introduce a Bill to repeal the Gold (Control) Act, 1968."

The motion was adopted.

SHRI KANWAR LAL GUPTA: Sir, I introduce the Bill

15 18 hrs

EMERGENCY COURTS BILL*

SHRI RAM JETHMALANI (Bombay—North-West) Sir, I beg to move for leave to introduce a Bill to provide for establishment of Emergency Courts for the trial of a certain class of offences

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill to provide for establishment of Emergency Courts for the trial of a certain class of offences"

The motion was adopted.

SHRI RAM JETHMALANI Sir I introduce the Bill

MR DEPUTY-SPEAKER Now, we take up the motion for extension of time for eliciting opinion on Bill to be moved by Mr Kamath

15 14 hrs

**CONSTITUTION (AMENDMENT)
BILL—contd**

(Amendment of article 51) by Shri Hari Vishnu Kamath

SHRI HARI VISHNU KAMATH (Hoshangabad) Mr Deputy-Speaker, Sir, I beg to move the following —

"That this House do extend upto the 23rd February, 1979, the time appointed for eliciting opinion on the Bill further to amend the Constitution of India"

Sir, the Constitution (Amendment) Bill (Amendment of Article 51) was moved by me on the 7th of April and it was discussed on that day and also on the 20th of April 1978 and the motion for circulation of the Bill for

eliciting opinion thereon was moved by my hon friend, Mr P K. Deo and was adopted unaniously by the House. The Bill (Amendment of Article 51) calls upon the Government to collaborate with like-minded nations for the early convening of a World Constituent Assembly to formulate a Constitution for a world federal government. On the 5th of May 1978, my hon friend, Shri P. K. Deo's motion for circulation was adopted by this House and in pursuance of that motion adopted by this Sabha, the Bill was circulated subsequently by the Secretariat as usual, as is the practice and the Bill together with copies of extracts from Lok Sabha corrected Debates dated 15th July 1977 (the date on which it was first introduced), 7th April 1978, 20th April 1978 and 5th May 1978, was sent, along with a forwarding letter and the State Governments and Union Territory Administrations were requested to send to this Secretariat, Lok Sabha Secretariat their opinions on the provisions of the Bill and the opinions of such public bodies persons and selected officers as they deem fit

Secondly, the State Governments and Administrations of the Union Territories were requested to consult the Judges of the High Courts the Courts of the Judicial Commissioners, the Bar Councils of the Territory and send their opinions on the provisions of the Bill

They were requested also to see that the Bill, together with the Statement of Objects and Reasons, may be published in the State Gazette and a copy of the Gazette be sent to this Secretariat, the Lok Sabha Secretariat. While publishing the Bill in the Gazette, it was made clear in the Gazette that any person or public body desiring to submit opinion on the Bill should do so to the State Government, or to the Administrator of the Union Territory only, and not direct

*Published in Gazette of India Extraordinary Part II, Section 2, dated 4-8-1978